

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES  
LOK SABHA  
UNSTARRED QUESTION NO: 120  
TO BE ANSWERED ON THE 15<sup>th</sup> DECEMBER, 2017 / AGRAHAYAN 4, 1939  
(SAKA)

QUESTION  
NCLT

**120: SHRI C.N. JAYADEVAN:**

Will the Minister of FINANCE be pleased to state:

- a) the number of cases that have been filed with the National Company Law Tribunal (NCLT) since the Insolvency Bankruptcy Code, 2016 was enacted;
- b) the details of the outcome of these cases; and
- c) the amount of Non Performing Assets (NPAs) realised in the process and the amount of haircut borne by the banks in these cases for settlement?

**ANSWER**

**To be answered by**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRISHIV PRATAP SHUKLA)**

(a) to (c): As per the information furnished by National Company Law Tribunal (NCLT) since the enactment of Insolvency Bankruptcy Code, 2016, 2,434 fresh cases have been filed before NCLT till 30.11.2017 and 2,304 cases of winding up of companies have been transferred from various High Courts.

Out of these, a total number of 2,750 cases have been disposed of, and 1,988 cases were pending as on 30.11.2017.

As per information received from Public Sector Banks (PSBs), as on 31.11.2017, an amount of Rs. 39.63 crore had been realised after filing of cases with NCLT, and an amount of Rs. 2.89 crore had been borne by the banks as haircut.

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